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the cut because of their dimensions and the buildings which are being dropped?

SHRI S. N. MISHRA: Regarding reduction in outlay, I can mention only a few buildings by way of illustration. One relates to the new jail. The other relates to the library for the Law Department. Similarly there is the laboratory for the Buildings and Roads Branch of the P.W.D., etc. So far as the cutting down Of the dimensions is concerned, it relates to the Vidhan Sabha, the Secretariat Building and the departmental buildings.

SHRI NIRANJAN SINGH: Does the Government feel that the Secretariat building is not necessary and also that the library building is not necessary?

SHRI S. N. MISHRA: It is not a question of the Government coming to any decision on this point of library building. The Working Group was appointed with a view to suggesting a revised programme keeping in view the scarcity of financial resources and building materials. Probably, the Working Group has come to this conclusion keeping in mind that the needs may be fulfilled in some other way.

SHRI NIRANJAN SINGH: May I know whether these buildings will be enlarged within the next few years-

SHRI S. N. MISHRA: Sir, I cannot say about the future but I can only mention that the second stage of the Project has a larger scope. It will deal with the development of both old and new Bhopal City.

SHRI SONUSING DHANSINGH PATIL: Who constructs the Bhopal Capital Project—the Centre, the State or the sister States?

SHRI S. N. MISHRA: I do not quite understand the term 'sister States' here. But the Central Government gives loan assistance for this purpose.

SHRI N. M. LINGAM: Have the Planning Commission and the Central Government taken care to see that in the name of Capital Projects such buildings as the Vidhan Soudha in Bangalore are not constructed or proposed to be constructed by the State Governments?

SHRI S. N. MISHRA: I mentioned earlier that the dimensions of the Vidhan Sabha there had been cut down and if my memory serves me aright, they have been cut down by two thousand square feet.

SHRI B. K. P. SINHA: May I know why in the case of the dacoit-infested State of Madhya Pradesh, the Working Group is of the view that such a building as a jail in the Capital should be dropped? How is it that they have suggested it?

SHRI S. N. MISHRA: I do not know about the other items and the reasons behind them. I can probably place a copy of the Report of the Working Group on the Table of the House. But here, in the case of jail, it may be that accommodation might be provided elsewhere; it may not be in Bhopal itself—I cannot say. But this is a new jail that is being talked of.

SHRI T. S. AVINASHILINGAM CHETTIAR: Sir, in regard to Secretariat buildings and others, may I know what percentage of the plinth area is prescribed as the working area? You know Sir, in Mysore and other places, a large portion of the plinth area is unused. May I know whether the Working Group has been given any directions that at least 60 per cent, should be used as working space?

SHRI S. N. MISHRA: I can assure the hon. Member that the Working Group has seen to it that they are cut down to the minimum necessary.

## ACCOMMODATION PROBLEM OF THE STAFF OF A.I.R., BHOPAL

\*151. SHRI NIRANJAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any petition from the em-

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ployees of the All India Radio, Bhopal, regarding non-availability of residential accommodation and about the high rent of quarters fixed by the State Government recently; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR) : (a) and (b) The difficulties regarding accommodation in Bhopal was represented by the All India Radio staff posted there and this question was taken up with the Madhya Pradesh Government who have kindly made available 12 quarters for which rent charged is according to their rules. However, the staff will be paying only 10 per cent, of their emoluments as rent; the rest will be borne by the Government of India. The question of building some staff quarters of our own is also being considered.

SHRI NIRANJAN SINGH: May I know whether the Central Government has decided to bear more than 10 per cent, of the expenditure and, if so, what are the arrears that will >e paid by the Central Government to the State Government?

DR. B. V. KESKAR: That is very difficult for me to answer. This question will have to be decided in consultation with the Ministry of Finance. But the question is being considered.

SHRI LOKANATH MISRA: Are there any petitions from other stations in this regard?

DR. B. V. KESKAR: This is not simply a question of difficulties in regard to accommodation; it is a question of the place where there is practically no accommodation available. The other station where we have such difficulty is Gauhati in Assam.

\*152 and \*153. [The questioner (Shri M. P. Bhargava) was absent. For answers, vide cols. 978-80 infra.]

•154 and \*155. [The questioner (Shri Ram Sahai) was absent. For answers, vide cols. 980-83 infra.]

STATE OF AFFAIRS IN DANDAKARANYA

## SHRI BHUPESH GUPTAf; \Dr. Z. A. AHMAD:

<sup>1</sup> Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether his attention has beem drawn to the following report which appeared in the Amrita Bazar *Patrika*, Calcutta, of March 17, 1960;

'Dr. Roy is believed to have expressed to Shri Kharma the State Government's misgivings about the state of affairs in Dandakaranya and pointed out the Union Ministry's failure to evolve a successful plan" etc., etc.

(b) whether the above report i> materially correct; and

(c) if so, what is the nature of the State Chief Minister's criticisms?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) No.

(c) The Chief Minister of Wert Bengal has expressed the view that the Government of West Bengal should be more closely associated with the Dandakaranya Development Authority.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that a Resolution criticising the Dandakaranya Project—the administration of it— was passed in the West Bengal Legi5-lative Assembly and that the Chief Minister was himself a party to the positive vote in support of this Resolution?

fThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.